

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 32283/2015

(Arising out of impugned final judgment and order dated 13/05/2015 in ITA No. 99/2015 passed by the High Court of Judicature at Allahabad)

SPICE MOBILITY LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX

Respondent(s)

Date : 27/03/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGAUDAR

For Petitioner(s) Ms. Kavita Jha,Adv.
Mr. Rupesh Jain,Adv.
Mr. Aditya Vohra,Adv.

For Respondent(s) Mr. Aman Sinha,Adv.
Mr. Ritesh Kumar,Adv.
Mr. Sameer Abhayankar,Adv.
For Mrs. Anil Katiyar,Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondents seeking adjournment, four weeks' time is granted for filing counter affidavit.

(Anita Malhotra)
Court Master

(Chander Bala)
Court Master